

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

Service Tax Appeal No. 12331 of 2019

[Arising out of Order-in-Original/Appeal No BHV-EXCUS-000-APP-284-2018-19 dated 18/09/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-RAJKOT]

Keyur Ispat Limited

202 Pruthvi Complex Kalanala
BHAVNAGAR
GUJARAT

.... Appellant

Versus

C.C.E. & S.T.-Bhavnagar

PLOT NO.6776/B-1...SIDDHI SADAN, NARAYAN UPADHYAY MARG,
BESIDE GANDHI CLINIC, NEAR PARIMIAL CHOWK,
BHAVNAGAR,
GUJARAT- 364001

.... Respondent

APPEARANCE :

Shri Sarju Mehta, C.A. for the Appellant

Shri H.K. Jain, Assistant Commissioner (Authorised Representative) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10021 / 2021

DATE OF HEARING/ DECISION : 12 January,2021

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Sarju Mehta, Learned Chartered Accountant appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri H.K. Jain, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha